

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Appeal No. of 2024 (SZ)**

**In the matter of:**

George Rajan,

Kanyakumari

... Applicant(s)

Versus

Ministry of Environment,

Forest and Climate Change and others

...Respondent(s)

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**(Note: The page numbers are at the top centre of every page)**



Through

Dr. D. Shanmuganathan  
Standing Counsel of Tamil Nadu  
National Green Tribunal  
Southern Zone, Chennai

**Date: 24.07.2024**

**BEFORE THE NATIONAL GREEN TRIBUNAL (SZ)  
SITTING AT CHENNAI**  
(Under Section 18(1) r/w S. 16(i) of National Green Tribunal Act,  
2010)

**Appeal No. 48 of 2024 (SZ)**

**BETWEEN :**

George Rajan,  
S/o.M.N.Muthiah,  
Annai Illam, Monvilagam,  
Reethapuram Post,  
Kanyakumari District-629 159  
Mob : 9884422695  
E.mail – [taaurs@gmail.com](mailto:taaurs@gmail.com)

: Petitioner

-Vs-

- 1) The Ministry of Environment,  
Forest and Climate Change,  
Rep. by its Secretary,  
Indira Paryavaran Bhavan,  
Jorbagh Road, New Delhi-110 003  
E.mail : [mefcc@gov.in](mailto:mefcc@gov.in)  
Ph. No: +91-11-2301196
- 2) State Environment Impact Assessment  
Authority (SEIAA) Tamilnadu,  
Rep. by its Member Secretary,  
3<sup>rd</sup> Floor, Panagal Maaligai,  
No.1, Jeenis Road, Saidapet,  
Chennai-600 015.  
Phone : 044-24359973  
E.mail : [tndoe@tn.nic.in](mailto:tndoe@tn.nic.in)
- 3) Department of Geology and Mining  
Assistant Director,  
Director Collectorate Office,  
Kanniyakumari District,  
Phone – 04652279090  
E.mail : [ddminesngl@gmail.com](mailto:ddminesngl@gmail.com)

: Respondents

**COUNTER AFFIDAVIT OF THE THIRD RESPONDENT**

I, G.T.Annadurai, S/o.Tholan, aged about 51 years, serving as Deputy Director, Department of Geology and Mining, Kanniyakumari District at Nagercoil, do hereby solemnly affirm and sincerely state, that I am the third respondent to this case and I am competent to submit this counter affidavit before the Hon'ble National Green Tribunal (South Zone), Chennai. I am also conversant with the facts of the present case and well acquainted with the status of the case with reference to the records available in my office. The statement of facts regarding the case in Appeal No. 48/2024 (SZ) filed by the petitioner are submitted.

2) I respectfully submit that, the appellant M.George Rajan, S/o.M.N.Muthiah, Monvilagam, Reethapuram (Po) of Kanniyakumari District applied on 11.09.2020, for the grant of a roughstone quarry lease, over an extent of 1.91.0 hectares in patta SF No. 721/2 and 721/3A and 725/3B<sup>(P)</sup> of Mecode Village, Thiruvattar Taluk in Kanniyakumari District under the provisions of Rule 19(1), 20 and 22 of The Tamilnadu Minor Mineral Concession Rules 1959. Since the area applied is categorized as a hill village in G.O (MS) No. 49/Housing and Urban Development (UD -2) Department dated 24.03.2003, after verifying area, through the offices like agricultural engineering, department of forests and climate change, and geo-technical aspects by department of Geology and Mining, the Member Secretary. Hill Area Conservation Authority, Chennai cleared the proposal on the area applied by the appellant in their 79<sup>th</sup> HACA meeting held on 22.09.2022 and intimated through letter in RC No. 16381/2022/HACA dated 06.10.2022.

3) I further submit that, then the area applied by the appellant was verified on land availability angle by the Sub-Collector, Padmanabapuram and on technical aspects by the then Assistant Director, Department of Geology & Mining, Kanniyakumari District and thereby a mining plan was approved. The appellant approached the State Level Environment Impact Assessment Authority for clearance on environmental angle.

4) I also submit that as regards the paragraphs 2 to 5 of the affidavit the SEAC placed the said proposal of the appellant in their 363<sup>rd</sup> meeting, held on 14.03.2023 and raised some, clarifications. The project proponent with the help of the district level officers and furnished appropriate reply to SEAC. The SEAC placed the rectified proposal of the appellant in their 455<sup>th</sup> meeting held on 27.03.2024, and recommended to SEIAA for rejection considering the sensitivity of the area. Accordingly the SEIAA vide File No. 10681 dated 10.05.2024 rejected and closed the records pertaining to the proposals of the appellant, accepting the recommendations of SEAC.

5) I sincerely submit that, the quarry lease applied area of the appellant was cleared by the Hill Area Conservation Authority through their 79<sup>th</sup> meeting held on 22.09.2022 and confirmed in through letter No. RC 1681/2022/HACA dated 06.10.2022.

The S.O No.3236 (E) dated 22.09.2020 of the Ministry of Environment, Forest and Climate Change clearly stipulates, that

the eco-sensitive Zone for Kanniyakumari Wild Life Sanctuary is 0 to 3 Km (Zero to Three kms.) The quarry lease applied area of the appellant in patta S.F.No.721/2 and 721/3A, 725/3B of Mecode Village, Thiruvattar Taluk, in Kanniyakumari District is situated at a distance of 5.9 kms. The District Forest Officer & Wild Life Warden, Kanniyakumari Division reported that the proposed site of the appellant is located 5 Km away from the nearest reserved forest namely Veerapuli reserved forest. The said area contains no trees or vegetational growth.

6) I submit that, the quarry lease applied area of the appellant is a slightly elevated rock exposure having a vertical height of 15 metres from the surface level. In the same area two quarry leases. The surrounding areas containing rubber plantations, whereas, the subject area in patta SF No. 721/2 721/3A and 725/3B<sup>(P)</sup> are devoid of any tree growth or vegetational cover. As per the report of the Chief Engineer, Agricultural Engineering, Chennai, the area applied by the appellant is a gently sloping terrain, the rainwater is discharged through drains. He also added that there are no possibilities for land slides or soil erosion vide letter in RC No. மயாஆ(க) 1/3634/2021 dated 23.02.2021

7) I submit, that the other averments of the appellant in the grounds part affidavit are general in nature. The Rule 36(1) of The Tamilnadu Minor Mineral Concession Rules stipulating 50 metres restricted safety distance to railway line, road, canal, trestle station, reservoir and other public workings. The safety Zone for village road is 10 metres as per the said rules. The SEAC have recommended for rejection the project of quarry lease

-5-

of the appellant on the sole ground, the area applied is a sensitive one. Considering HACA clearance Rule 36 (1) provisions of Tamilnadu Minor Mineral Concession Rules 1959 and S.O. 3236 (E) dated 22.09.2020 of MOEF. The said proposal may be re-examined since, the area applied by the appellant is well away from the eco-sensitive zone delineated by the Ministry of Environment, Forest and Climate Change as 0 to 3 kms in S.O No. 3236(E) dated 22.09.2020.

Therefore in the light of the foregoing submissions, it is respectfully prayed that this Hon'ble National Green Tribunal (SZ) may be pleased to issue such orders, directives or relief as it may deem appropriate and just under the rule provisions envisaged and circumstances of the case, and thus render justice.

  
3<sup>rd</sup> Respondent

**VERIFICATION**

Verified at Nagercoil on this 22<sup>nd</sup> day of July 2024, that the contents of the above Counter affidavit are true and correct to my knowledge, based on the records, no part of it is false and no material has been concealed therefrom.

  
3<sup>rd</sup> Respondent.



**भारत का राजपत्र**  
**The Gazette of India**

सी.जी.-डी.एल.-अ.-23092020-221903  
CG-DL-E-23092020-221903

असाधारण  
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)  
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित  
PUBLISHED BY AUTHORITY

सं. 2888]  
No. 2888]

नई दिल्ली, मंगलवार, सितम्बर 22, 2020/भाद्र 31, 1942

NEW DELHI, TUESDAY, SEPTEMBER 22, 2020/BHADRA 31, 1942

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 22 सितम्बर, 2020

का.आ.3236(अ).—प्रारूप अधिसूचना भारत के राजपत्र, असाधारण में भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का.आ. 795 (अ), तारीख 21 फरवरी, 2020, द्वारा प्रकाशित की गई थी जिसमें ऐसे सभी व्यक्तियों से, जिनकी उससे प्रभावित होने की संभावना थी, उस तारीख से, जिसको उक्त अधिसूचना को अन्तर्विष्ट करने वाले राजपत्र की प्रतियां जनता को उपलब्ध करा दी गई थीं, साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित किए गए थे;

और, उक्त प्रारूप अधिसूचना को अन्तर्विष्ट करने वाले राजपत्र की प्रतियां जनता को तारीख 21 फरवरी, 2020, को उपलब्ध करा दी गई थी;

और, उक्त प्रारूप अधिसूचना के प्रत्युत्तर में व्यक्तियों और पणधारियों से प्राप्त आक्षेपों और सुझावों पर मंत्रालय में विचार किया गया था;

और, कन्याकुमारी वन्यजीव अभयारण्य 402.395 वर्ग किलोमीटर के क्षेत्र में फैला हुआ है और तमिलनाडु राज्य में कन्याकुमारी जिले के अगस्थेश्वरम, थोवालई, कलकुलम और विलावंकोड तालुकों में स्थित है। अत्यधिक जैविक संभावता होने से, कन्याकुमारी वन संभाग के बड़े भाग को जी.ओ.(एमएस) सं. 128(ई एवं एफ) तारीख 20 नवम्बर, 2007 के द्वारा

## उपाबंध-V

की गई कार्रवाई सम्बन्धी रिपोर्ट का प्रपत्र :

1. बैठकों की संख्या और तारीख ।
2. बैठकों का कार्यवृत्त : (कृपया मुख्य उल्लेखनीय विंदुओं का वर्णन करें । बैठक के कार्यवृत्त को एक पृथक उपाबंध में प्रस्तुत करें) ।
3. पर्यटन महायोजना सहित आंचलिक महायोजना की तैयारी की स्थिति ।
4. भू-अभिलेखों की स्पष्ट त्रुटियों के सुधार के लिए निबटाए गए मामलों का सार (पारिस्थितिकी संवेदी जोन वार)। विवरण उपाबंध के रूप में संलग्न करें।
5. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन आने वाली क्रियाकलापों की संवीक्षा किए गए मामलों का सार । (विवरण एक पृथक उपाबंध के रूप में संलग्न करें) ।
6. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन न आने वाली क्रियाकलापों की संवीक्षा किए गए मामलों का सार । (विवरण एक पृथक उपाबंध के रूप में संलग्न करें) ।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सार ।
8. कोई अन्य महत्वपूर्ण मामला ।

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**

**NOTIFICATION**

New Delhi, the 22nd September, 2020

**S.O. 3236(E).**—WHEREAS, a draft notification was published in the Gazette of India, Extraordinary, vide notification of the Government of India in the Ministry of Environment, Forest and Climate Change number S.O. 795(E), dated the 21<sup>st</sup> February, 2020, inviting objections and suggestions from all persons likely to be affected thereby within the period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

**AND WHEREAS**, copies of the Gazette containing the said draft notification were made available to the public on the 21<sup>st</sup> February, 2020;

**AND WHEREAS**, objections and suggestions were received from persons and stakeholders in response to the aforesaid draft notification were duly considered in the Ministry;

**AND WHEREAS**, the Kanniyakumari Wildlife Sanctuary is spread over an area of 402.395 square kilometers and is situated in Agastheeswaram, Thovalai, Kalkulam and Vilavancode Taluks of Kanniyakumari District in the State of Tamil Nadu. In due recognition of the tremendous biological potential, major chunk of Kanniyakumari forest division was declared as Kanniyakumari Wildlife Sanctuary comprising an area of 402.395 square kilometers vide G.O. (Ms) No.128 (E&F) dated the 20<sup>th</sup> November, 2007;

**AND WHEREAS**, floristically, the Western Ghats is one of the richest areas in our country harboring not less than 3500 species of flowering plants which is 27% of the flowering plants in India; and there are 58 endemic genera of which 47 are monotypic. The Agasthiyamalai hills (Ariyankavu pass to Aralvaimozhi pass) have approximately 189 endemic species and the genetic resources of endemics like *Piper sp*, *Garcinia*, *Eugenia*, *Ixora*, *Hiptage*, *Calamus*, *Amorphophallus* and *Dioscorea* while endemic medicinal and endangered plants are also some of the natural wealth of the Kanniyakumari Wildlife Sanctuary;

**AND WHEREAS**, important flora available in the Sanctuary are karuvelam (*Acacia nilotica*), seyakkai (*Acacia concinna*), parambai (*Acacia ferruginea*), kattumaram (*Albizia falcata*), chilavagai (*Albizia odoratissima*), velvagai (*Albizia procera*), vekkali (*Anogeissus latifolia*), kola niyila or vellakkadambu (*Anthocephalus cadamba*), moongil (*Bambusa bambos*), kondapanai (*Bentinckia condapanna*), perambu (*Calamus rotang*), kalakkai (*Carissa carandas*), moongil (*Dendrocalamus strictus*), ruthraksham (*Elaeocarpus tuberculatus*), kodapuli (*Garcinia cambogia*), kathadi (*Grevillea robusta*), thanukku (*Gyrocarpus jacquini*), acha (*Hardwickia binata*), nannari (*Hemidesmus indicus*), koduka puli (*Holarrhena antidysenterica*), avi (*Holoptelia intergrifolia*), maravetti

		NW	8°12'38.84"N	77°33'27.35"E
		N	8°13'15.77"N	77°33'32.53"E
		NW	8°14'42.17"N	77°32'18.46"E
		W	8°14'42.31"N	77°31'52.14"E
1	P 1	St. Devasagayam Mount Aralvaimozhi	8°14'24.04"N	77°31'30.05"E

## ANNEXURE-IV

LIST OF VILLAGES COMING UNDER ECO-SENSITIVE ZONE OF KANNIYAKUMARI WILDLIFE  
SANCTUARY ALONG WITH GEO-COORDINATES

Sl. No.	Name of District	Name of Revenue Villages	Geo-coordinates
1	Kanniyakumari	1 Kadayal	N08 24 26.28; E77 15 59.08
		2 Thirparappu	N08 23 29.28; E77 15 33.94
		3 Thumbacode	N0 8.524212; E 77.005887
		4 Ponmanai	N08 21 15.10; E77 19 42.08
		5 Surulacode	N08 20 25.12; E77 22 29.26
		6 Arumanalloor	N08 25 37.30; E77 40 05.90
		7 Derisanamcope	N08 17 12.59; E77 20 34.75
		8 Chiramadam	N08 16 29.30; E77 24 14.74
		9 Velimalai	N08 14 36.80; E77 20 59.46
		10 Ananthapuram	N08 18 11.17; E77 28 29.80
		11 Azhagiapandipuram	N08 18 28.81; E77 26 21.78
		12 Shenbagaraman puthoor	N08 14 43.19; E77 29 25.15
		13 Thoivalai	N08 13 51.84; E77 30 21.45
		14 Aralvaimozhy	N08 15 06.94; E77 31 49.59
		15 Theroor	N08 10 58.86; E77 27 52.46
		16 Marungoor	N08 10 17.50; E77 30 14.21
		17 Kulasekarapuram	N08 08 36.94; E77 29 44.02
2	Tirunelveli	18 Palavoor	N08 12 16.50; E77 34 31.94
		19 T.Karungulam	N08 34 24.61; E77 51 08.79
		20 Levinchipuram	N08 25 42.45; E77 33 39.24
		21 Panagudi	N08 18 53.84; E77 34 03.60



# भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 3956]

नई दिल्ली, बृहस्पतिवार, अक्टूबर 4, 2018/ आश्विन 12, 1940

No. 3956]

NEW DELHI, THURSDAY, OCTOBER 4, 2018/ASVINA 12, 1940

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 3 अक्टूबर, 2018

का.आ. 5135(अ).—अधिसूचना का निम्नलिखित प्रारूप, जिसे केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii), अधिसूचना सं. का.आ. 667(अ), तारीख 27 फरवरी, 2017 की अधिसूचना को उन बातों के सिवाय अधिक्रांत करते हुए जिन्हें ऐसे अधिक्रमण से पहले किया गया है या करने का लोप किया गया है, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के द्वारा यथाअपेक्षित जनता की जानकारी के लिए, जिनके उससे प्रभावित होने की संभावना है, प्रकाशित करती है और यह सूचना दी जाती है कि उक्त प्रारूप अधिसूचना पर, उस तारीख से, जिसको इस अधिसूचना वाले भारत के राजपत्र की प्रतियां, जनता को उपलब्ध करा दी जाती है, साठ दिन की अवधि की समाप्ति पर या उसके पश्चात् विचार किया जाएगा ;

ऐसा व्यक्ति, जो प्रारूप अधिसूचना में विनिर्दिष्ट प्रस्तावों के संबंध में कोई आक्षेप या सुझाव देने में हितबद्ध है, वह लिखित रूप में, इस प्रकार विनिर्दिष्ट अवधि के भीतर केन्द्रीय सरकार द्वारा विचार किए जाने के लिए सचिव, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, इंदिरा पर्यावरण भवन, ज़ोरबाग रोड, अलीगंज, नई दिल्ली-110003 या ई-मेल पते: [esz-mef@nic.in](mailto:esz-mef@nic.in) पर भेज सकेगा।

### प्रारूप अधिसूचना

पश्चिमी घाट, भारत के पश्चिमी तट के सीमांत पर एक महत्वपूर्ण भौगोलिक भूमि स्वरूप है और यह गोदावरी, कृष्णा, कावेरी और अनेक संख्या में अन्य नदियों का उद्गम है तथा यह कन्याकुमारी के उत्तर में ताप्ती नदी से लगभग 1500 किलोमीटर दूरी पर विस्तारित है, दक्षिण में औसतन 600 मीटर से अधिक उत्यान पर है और छह राज्यों अर्थात् गुजरात, महाराष्ट्र, गोवा, कर्नाटक, केरल और तमिलनाडु से होकर तिरछे फैला है;

और, पश्चिमी घाट वैश्विक जैव विविधता का महत्वपूर्ण स्थल और जैव विविधता का खजाना है और यह अनेक कुसुमित पादपों की स्थानिक प्रजातियों, स्थानिक मत्स्य, उभयचरी, सरीसृपों, पक्षियों, स्तनपायी और अशकशेरूकियों की

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE****NOTIFICATION**

New Delhi, the 3rd October, 2018

**S.O. 5135(E).**—The following draft of the notification, which the Central Government proposes to issue in exercise of the powers conferred by section 3 of the Environment (Protection) Act, 1986 (29 of 1986) is hereby published, in supersession of the notification of the Government of India, Ministry of Environment, Forest and Climate Change published in Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (ii) vide notification number S.O. 667(E), dated the 27<sup>th</sup> February, 2017, as except as respects things done or omitted to be done before such supersession, as required by sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, for the information of the public likely to be affected thereby; and notice is hereby given that the said draft notification shall be taken into consideration on or after the expiry of a period of sixty days from the date on which copies of the Gazette of India containing this notification are made available to the Public;

Any person interested in making any objections or suggestions on the proposals contained in the draft notification may forward the same in writing, for consideration of the Central Government within the period so specified to the Secretary, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor bagh Road, Ali Ganj, New Delhi-110003, or at e-mail address: esz-mef@nic.in.

**Draft notification**

WHEREAS, Western Ghats is an important geological landform on the fringe of the west coast of India and it is the origin of Godavari, Krishna, Cauvery and a number of other rivers and extends over a distance of approximately 1500 kilometre from Tapti river in the north to Kanyakumari in the south with an average elevation of more than 600 metre and traverses through six States namely, Gujarat, Maharashtra, Goa, Karnataka, Kerala and Tamil Nadu;

AND WHEREAS, Western Ghats is a global biodiversity hotspot and a treasure trove of biological diversity and it harbours many endemic species of flowering plants, endemic fishes, amphibians, reptiles, birds, mammals and invertebrates and is also an important center of evolution of economically important domesticated plant species such as pepper, cardamom, cinnamom, mango and jackfruit;

AND WHEREAS, Western Ghats has many unique habitats which are home to a variety of endemic species of flora and fauna such as Myristica swamps, the flat-topped lateritic plateaus, the Sholas and wetland and riverine Eco-systems;

AND WHEREAS, UNESCO has included certain identified parts of Western Ghats in the UNESCO World Natural Heritage List because Western Ghats is a Centre of origin of many species as also home for rich endemic biodiversity and hence a cradle for biological evolution;

AND WHEREAS, the Western Ghats not only harbour rich biodiversity, but also support a population of approximately fifty million people and include areas of high human population density and therefore, there is a need to conserve and protect the unique biodiversity of Western Ghats while allowing for sustainable and inclusive development of the region;

AND WHEREAS, the Ministry constituted a High Level Working Group to study the ecology, environmental integrity and holistic development of the Western Ghats in view of their rich and unique biodiversity and it was also tasked with the mandate to take a holistic view of the issue and to bring synergy between protection of environment and biodiversity and needs and aspirations of the local and indigenous people, sustainable development and environmental integrity of the region and to suggest steps and way forward to prevent further degradation of the fragile ecology of the Western Ghats;

AND WHEREAS, the High Level Working Group had since submitted its report to the Ministry on the 15<sup>th</sup> April, 2013 which was kept in the public domain seeking comments/views of concerned stakeholders and was also sent to the concerned six State Governments of the Western Ghats region namely, Gujarat, Maharashtra, Goa, Karnataka, Kerala and Tamil Nadu for their considered comments/views on the report;

AND WHEREAS, the High Level Working Group has identified approximately thirty-seven percent the Western Ghats as ecologically sensitive which covers an area of 59,940 square kilometre. of natural

Latitudes and Longitudes of prominent points on the outer boundary of Eco-sensitive area in Tamil Nadu - Contd.

Point	Latitude	Longitude
93	77.5498	8.6042
94	77.34	8.5533
95	77.271	8.5808
96	77.5213	8.5209
97	77.5746	8.4171
98	77.4866	8.3937
99	77.448	8.4753
100	77.3076	8.4547

101	77.215	8.5113
102	77.2993	8.4024
103	77.3391	8.3529
104	77.3883	8.303
105	77.5358	8.3922
106	77.5572	8.2926
107	77.5406	8.1984
108	77.4718	8.2709
109	77.215	8.5113

**ANNEXURE C**

List of Villages falling in Eco-sensitive Area in except for State of Kerala \*

State	District	Taluk	Village Name
Goa	North Goa	Satari	Anjune
Goa	North Goa	Satari	Shiroli
Goa	North Goa	Satari	Gulle
Goa	North Goa	Satari	Bayalvada
Goa	North Goa	Satari	Pali
Goa	North Goa	Satari	Singna
Goa	North Goa	Satari	Salpi Budruk
Goa	North Goa	Satari	Jarma
Goa	North Goa	Satari	Naneli
Goa	North Goa	Satari	Maloli
Goa	North Goa	Satari	Koparde
Goa	North Goa	Satari	Karambali Bramha
Goa	North Goa	Satari	Hedode
Goa	North Goa	Satari	Uste
Goa	North Goa	Satari	Ambede
Goa	North Goa	Satari	Dongarvada
Goa	North Goa	Satari	Mausi
Goa	North Goa	Satari	Bhuipal
Goa	North Goa	Satari	Bombede
Goa	North Goa	Satari	Veluz
Goa	North Goa	Satari	Sonal
Goa	North Goa	Satari	Kumar Khand
Goa	North Goa	Satari	Valpoy
Goa	North Goa	Satari	Sanvarde
Goa	North Goa	Satari	Velgue
Goa	North Goa	Satari	Hasole

State	District	Taluk	Village Name
Tamil Nadu	Coimbatore	Valparai	Valparai (Tp)
Tamil Nadu	Coimbatore	Valparai	Area Under Forest
Tamil Nadu	Coimbatore	Valparai	Valparai (Tp)
Tamil Nadu	Coimbatore	Valparai	Area Under Forest
Tamil Nadu	Coimbatore	Valparai	Valparai (Tp)
Tamil Nadu	Coimbatore	Valparai	Valparai (Tp)
Tamil Nadu	Dindigul	Dindigul	Kannivadi (Tp)
Tamil Nadu	Dindigul	Dindigul	Adalur
Tamil Nadu	Dindigul	Dindigul	Kannivadi (Tp)
Tamil Nadu	Dindigul	Dindigul	Erukalmalai R.F.
Tamil Nadu	Dindigul	Dindigul	Sirumalai
Tamil Nadu	Dindigul	Kodaikanal	Pachalur
Tamil Nadu	Dindigul	Kodaikanal	Vadagouchi
Tamil Nadu	Dindigul	Kodaikanal	Periyur
Tamil Nadu	Dindigul	Kodaikanal	Kilakkuchettipatti
Tamil Nadu	Dindigul	Kodaikanal	Kookkal
Tamil Nadu	Dindigul	Kodaikanal	Thandigudi
Tamil Nadu	Dindigul	Kodaikanal	Kamanur
Tamil Nadu	Dindigul	Kodaikanal	Adukkam
Tamil Nadu	Dindigul	Kodaikanal	Vellagavi
Tamil Nadu	Dindigul	Oddanchatram	Vadagadu
Tamil Nadu	Kanniyakumari	Agastheeswaram	Thekkumalai Rf.(West And East)
Tamil Nadu	Kanniyakumari	Kalkulam	Veerapuli R.F.
Tamil Nadu	Kanniyakumari	Kalkulam	Veerapuli Extn. (Old Kulasekarapuram)
Tamil Nadu	Kanniyakumari	Kalkulam	Surulacode
Tamil Nadu	Kanniyakumari	Kalkulam	Velimalai Forest
Tamil Nadu	Kanniyakumari	Thovala	Veerapuli R.F.
Tamil Nadu	Kanniyakumari	Thovala	Asambu R.F.
Tamil Nadu	Kanniyakumari	Thovala	Poigaimalai R.F.
Tamil Nadu	Kanniyakumari	Thovala	Azhagiapandiapuram (Tp)
Tamil Nadu	Kanniyakumari	Thovala	Azhagiapandiapuram (Tp)
Tamil Nadu	Kanniyakumari	Thovala	Asambu Rf
Tamil Nadu	Kanniyakumari	Thovala	Thadagamalai Rf
Tamil Nadu	Kanniyakumari	Thovala	Velimalai R.F.
Tamil Nadu	Kanniyakumari	Thovala	Thadagamalai R.F.
Tamil Nadu	Kanniyakumari	Thovala	Chiramadam
Tamil Nadu	Kanniyakumari	Thovala	Aralvaimozhi (Tp)
Tamil Nadu	Kanniyakumari	Thovala	Thovala
Tamil Nadu	Kanniyakumari	Thovala	Thekkumalai West
Tamil Nadu	Kanniyakumari	Thovala	Thekkumalai East
Tamil Nadu	Kanniyakumari	Vilavancode	Kilamalai R.F.
Tamil Nadu	The Nilgiris	Coonoor	Burliyar

From  
Thiru. E.Saravanelraj,I.A.S.,  
Member Secretary,  
Hill Area Conservation Authority /  
Director of Town and Country Planning,  
CMDA complex,  
E & C Market Road,  
Koyambedu, Chennai – 600 107

To  
Assistant Director,  
Geology and Mining Department,  
Kanniyakumari District.

Roc.No:16381/2022/HACA, Dated: .10.2022

Sir / Madam,

Sub: Hill Area – Mines and Minerals – Minor Mineral – Rough stone, Jelly and Gravel – Kanniyakumari District – Thiruvattar Taluk – Mecode Village – S.F.Nos:721/2, 721/3A and 725/3B(P)- Extent of 1.91.00 Hectares Out of 3.14.75 hectares of patta lands – Quarry lease application preferred by Thiru.M.George Rajan - Proposal - HACA Clearance requested – Regarding.

- Ref: 1. The Sub-Collector, Padmanabapuram, Letter No:A1/6048/2020, dated:07.10.2020.
2. Inspection report of the Assistant Director, dated:27.07.2022.
3. The Principal Chief Conservator of Forests, Chennai Letter No:K.Dis.TS4/41730/2020, dated:27.06.2022.
4. The Chief Engineer, Agriculture Engineering Department, Chennai Letter No.டிபாஆ(க)1/3634/2021, dated:23.02.2021.
5. Assistant Director, Geology and Mining Department, Kanniyakumari District Letter Rc.No:145/G&M/2020, dated:03.08.2022.
6. Extract of the 79<sup>th</sup> HACA meeting minutes for Agenda No.06 dated:22.09.2022,

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With reference to the 6<sup>th</sup> cited above, it is informed that the subject was placed before the 79<sup>th</sup> HACA meeting held on 22.09.2022 as Agenda No.06 and decided as follows.

(P.T.O)

/2/

“The HACA decided to recommend the proposal for quarrying of Rough Stone, Jelly and Gravel in S.F.Nos:721/2, 721/3A and 725/3B(P)- Extent of 1.91.00 Hectares out of 3.14.75 hectares, Mecode Village, Thiruvattar Taluk, Kanniyakumari District subject to the conditions imposed by the Gcology and Mining Department, Forest Department and Agricultural Engineering Department.”

A copy of extract of the Minutes is enclosed and requested to take necessary action as per the decision of the HACA.

**Enclosure:**

Extract of the 79<sup>th</sup> HACA  
meeting minutes for Agenda No.06

*for Director of Town and Country Planning*

**Copy to:**

Thiru M George Rajan,  
Annai Illam, Monvilagam,  
Reethapuram Post,  
Kanniyakumari District – 629 159.

*6/10/22*

## TAMILNADU FOREST DEPARTMENT

From Thiru. Syed Muzammil Abbas, IFS.; Principal Chief Conservator of Forests, (Head of Forest Force), Panagal Maaligai, Saidapet, Chennai - 600 015.	To The Commissioner, Directorate of Town and Country Planning, CMDA office complex, 2, 3, 4 <sup>th</sup> floor, E&C Market road, Koyambedu, Chennai – 107.
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Ref.K.D's.No.TS4/41730/2020, Dated:27.06.2022.

Sir,

Sub: Hill Area Conservation Authority – Kanniyakumari District – Thiruvattar Taluk – Mecode Village – SF.No.721/2, 721/3A and 725/3 B(P) – 1.91 ha – Rough stone quarry lease – Forest No Objection Certificate applied by Thiru.M.George Rajan, Mecode Village - Forest Department remarks for Hill Area Conservation Authority Clearance sent - Regarding.

- Ref: 1. Thiru.M.George Rajan Reethapuram (P) application dt.11.9.2020 addressed to the District Collector, Nagercoil.
2. Assistant Director, Geology and Mining Kanniyakumari District No.145/G&M/2020 dt.20.10.2020.
3. District Forest Officer & Wildlife Warden, Kanniyakumari Division letter No.12135/2020/D1 dt.14.02.2022.

&&&

The District Forest Officer & Wildlife Warden, Kanniyakumari Division has sent a proposal for issuing No Objection Certificate under Hill Area Conservation Authority Clearance.

The proposal is for Rough stone quarry lease in SF.No.721/2, 721/3A and 725/3B(P) of Mecode Village, Thiruvattar Taluk, Kanniyakumari District for an area of 1.91 ha.

The District Forest Officer & Wildlife Warden, Kanniyakumari Division has reported that the proposed site is located 5 KM away from nearest Reserved Forest namely Veerapuli Reserved Forest, part of Kanniyakumari Wildlife Sanctuary and 19.85 Km from Kalakadu Mundanthurai Tiger Reserve. The proposed site is not located in any Eco Sensitive Zone of protected areas and Elephant corridor. Access road is

available in the quarry site. Rubber Plantation on two sides of the quarry. No movement of major Wildlife. Hence recommended the proposal.

As recommended by the District Forest Officer & Wildlife Warden, Kanniyakumari division the above proposal is forwarded for consideration of Hill Area Conservation Authority, subject to condition that, necessary Environmental Clearance should be obtained from Ministry of Environment and Forests as per the Hon'ble Supreme Court order dt.27.02.2012 in IAs No.12-13 of 2011 before granting permission.

Yours faithfully,  
Sd/-A.Deivendran  
for Principal Chief Conservator of Forests  
(Head of Forest Force)

Copy to

1. The District Forest Officer & Wildlife Warden, Kanniyakumari Wildlife division @ Nagercoil.
2. The Assistant Director, Geology and Mining, Kanniyakumari District, Nagercoil.
3. Thiru.M.George Rajan, S/o. M.N.Muthaiah, Annai Illam Monvilagam, Reethapuram, Kanniyakumari District – 629159.
4. Hill Area Conservation Authority proceedings stock file.
5. Spare – 1.

/True copy/By order/

AD  
28/6/2022

P. Anand  
Senior Draughting Officer  
28/6/2022

" By Regd Post "

**வேளாண்மைப் பொறியியல் துறை**

அனுப்புநர்

பெறுநர்

திரு இரா.முருகேசன், எம்.இ. (விவ.),பி.எச்.டி.,  
தலைமைப் பொறியாளர் (வே.பொ.),  
487, அண்ணாசாலை, நந்தனம்,  
சென்னை - 600 035.

1. ஆணையாளர்,  
நகர் மற்றும் ஊர்மைப்புத்துறை,  
807, அண்ணா சாலை,  
சென்னை-2.
2. மாவட்ட ஆட்சி தலைவர்,  
கன்னியாகுமரி மாவட்டம்,  
நாகர்கோவில்.

கடிதம் எண். மபாஆ(க)1/3634/2021, நாள்: 23.02.2021

அய்யா,

பொருள் : வேளாண்மைப் பொறியியல் துறை - மலையிடப் பாதுகாப்புக்குழு - கன்னியாகுமரி மாவட்டம் - திருவட்டார் வட்டம் - மேக்கோடு கிராமம் புல எண்கள்.721/2, 721/3A, 725/3B-ல் 1.91.00 எக்டேர் பரப்பில் கல்குவாரி அமைத்திட திரு N.ஜார்ஜ் ராஜன் அவர்கள் அனுமதி கோரியது - வேளாண்மை பொறியியல் துறையின் மண்வளப் பாதுகாப்பு அடிப்படையிலான குறிப்புரை வழங்குதல் - தொடர்பாக.

- பார்வை :
1. இணை இயக்குநர், கனிமம் மற்றும் சுரங்கம், கன்னியாகுமரி மாவட்டம் அவர்களின் கடிதம் எண்.Rc. No.145/G&M/2020, நாள் 20.10.2020.
  2. செயற் பொறியாளர் (வே.பொ.) நாகர்கோவில் கடிதம் எண்.ஆ/2472/2020 நாள் 25.01.2021.



பார்வையில் கண்டுள்ள கடிதங்களின்படி கன்னியாகுமரி மாவட்டம், திருவட்டார் வட்டம் மேக்கோடு கிராமம் புல எண்கள்.721/2, 721/3A, 725/3B-ல் 1.91.00 எக்டேர் பரப்பில் கல்குவாரி அமைத்திட திரு N.ஜார்ஜ் ராஜன் அவர்களுக்கு மலையிடப் பாதுகாப்புக்குழு அனுமதி வழங்கும் பொருட்டு வேளாண்மை பொறியியல் துறையின் மண்வளப்பாதுகாப்பு அடிப்படையிலான குறிப்புரை கீழ்க்கண்டவாறு வழங்கப்படுகிறது.

1. குவாரி அமைய உள்ள நிலம் கன்னியாகுமரி மாவட்டம், திருவட்டார் வட்டம் மேக்கோடு கிராமம் புல எண்கள்.721/2, 721/3A, 725/3B-ல் 1.91.00 எக்டேர் பரப்பு கொண்டுள்ளது.
2. நிலவகைப்பாடு புன்செய் நிலமாகும். நிலத்தின் மண்வகை சரல் மண் ஆகும். நிலத்தின் வாட்டம் வடக்கிலிருந்து தெற்காக 10% - 15% சாய்வாக உள்ளது.
3. நிலத்தின் வடக்கில் பாறை, தெற்கில் பாறை, கிரஷர், கிழக்கில் பாறை மற்றும் மேற்க்கில் கிரஷர் உள்ளது.
4. குவாரி அமைந்துள்ள மற்றும் அமையவுள்ள இடத்தில் உருவாகும் உபரி மழைநீர் அந்த நிலத்தின் கிழக்குப் பகுதியில் செல்லும் வாய்க்காலில் சேரும் வண்ணம் வடிகால் வசதி உள்ளது.

5. நிலத்தில் குவாரி அமைவதால் மண் அரிமானம் மற்றும் நிலச்சரிவிற்கான வாய்ப்பு இல்லை.
6. குவாரி அமைவதால் அருகிலுள்ள விளைநிலங்களில் மண் அரிமானத்திற்கான வாய்ப்பு இல்லை. மேலும் அருகிலுள்ள ஓடை மற்றும் நீர்நிலைகளில் பாதிப்பு ஏற்பட வாய்ப்பு இல்லை.

நிபந்தனைகள்:

1. குவாரி அமைவதினால் உருவாகும் மண் மற்றும் கல் கழிவுகள் மனுதாரரின் சொந்த நிலமான புல எண்.725/3B(P)-ல் குவாரி அமைந்தது போக மீதமுள்ள இடத்தில் சேமித்து பின் அவற்றை சுற்றுச்சூழல் மாசுபடாதவாறு அவற்றை உடனுக்குடன் அப்புறப்படுத்தப்பட வேண்டும்.
2. குவாரி அமையவுள்ள இடத்தில் உருவாகும் உபரி மழைநீரை நிலத்தின் கிழக்கு பகுதியில் செல்லும் வடிகாலில் சென்று சேருமாறு வடிகால் வசதி செய்ய வேண்டும்.
3. குவாரி அமைய உள்ள இடத்தில் மண்வளப் பாதுகாப்பு பணிகள் ஏதும் தேவைப்படின் மனுதாரர் தமது சொந்த செலவில் மேற்கொள்ள வேண்டும்.

மேற்கண்ட நாகர்கோவில், செயற் பொறியாளர் (வே.பொ.) அவர்களின் குறிப்புரைகளின் அடிப்படையிலும், வேளாண்மைப் பொறியியல் துறையின் நிபந்தனைகள் நிறைவேற்றப்படும் என மனுதாரர் அளித்துள்ள உறுதிமொழியின் அடிப்படையிலும் கன்னியாகுமரி மாவட்டம், திருவட்டார் வட்டம் மேக்கோடு கிராமம் புல எண்கள்.721/2, 721/3A, 725/3B-ல் 1.91.00 ஏக்கடர் பரப்பில் கல்குவாரி அமைத்திட திரு N.ஜார்ஜ் ராஜன் அவர்களுக்கு மலையிடப்பாதுகாப்புக்குழு அனுமதி வழங்க வேளாண்மை பொறியியல் துறையின் மண்வளப்பாதுகாப்பு அடிப்படையிலான பரிந்துரை தெரிவித்துக் கொள்ளப்படுகிறது.

ஓம்/- இரா.முருகேசன்,  
தலைமைப் பொறியாளர் (வே.பொ.)

நகல் - திரு N.ஜார்ஜ் ராஜன்,  
த/பெ . M.N.முத்தையா,  
அன்னை இல்லம், மண்விளாகம், ரீத்தாபுரம்,  
கன்னியாகுமரி மாவட்டம்

நகல் - செயற் பொறியாளர் (வே.பொ.) நாகர்கோவில்.

நகல் - மபாஆ(க)1/ பொருள்கோப்பு / உதிரி.

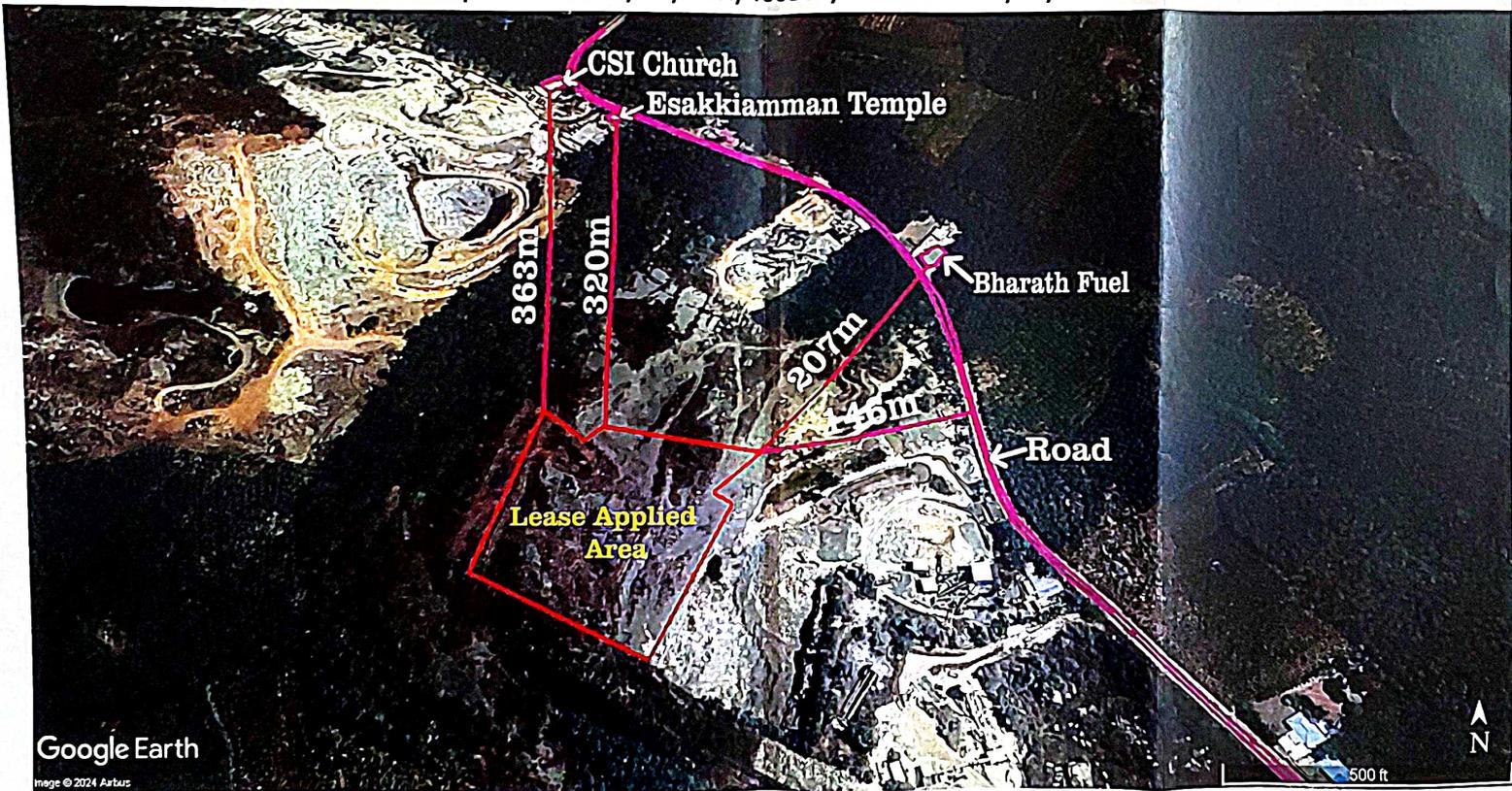
//ஆணைப்படி//

செயற் பொறியாளர் (வே.பொ.)  
24/2/21

24/2/21



**George Rajan Rough Stone & Gravel Quarry**  
Over an Extent of 1.54.61 Hect of Patta Land in 721/2,3A &725/ 3B(P) of Mecode Village , Thiruvattar Taluk, Kanniyakumari Dist.  
Proposal No : SIA/TN/MIN/460565/2024 Date:29/04/2024.



**Commissionerate of Geology and Mining**

From  
Dr. L. Subramanian, I.A.S.,  
Commissioner of Geology  
and Mining,  
Industrial Estate, Guindy,  
Chennai-32.

✓ To  
The District Collector,  
Kanniyakumari District.

Rc.No.1746/MM6/2021, dated 03.05.2021

Sir,

Sub: Mines and Minerals -Kanniyakumari district -  
ThiruvattarTaluk - Mecode village -  
S.F.No.729/1B - Tmt. SylajaKumari petition  
seeking NOC for setting up of Bharat Petrol Bunk  
- reg.

- Ref: 1. Tmt. SylajaKumari, Kanniyakumari petition  
dated 03.03.2021.  
2. Orders passed by the Hon'ble Madurai Bench  
of Madras High Court in W.P.(MD) No.5847  
of 2021, dated 16.03.2021.  
3. The Commissioner of Geology and Mining,  
Guindy, Chennai letter No.1746/MM6/2021,  
dated 19.03.2021.  
4. The Assistant Director of Geology and  
Mining, Kanniyakumari letter  
No.189/G&M/2020, dated 09.04.2021.

\*\*\*\*\*

Kind attention is invited to the references cited above.

2) In the reference 1<sup>st</sup>cited, Tmt. SylajaKumari, Andoor,  
Vandalicode, Kalkulam, Kanniyakumaridistrict has requested for No  
Objection Certificate (NOC) pertaining to setting up of new Petrol  
Bunk in S.F.No.729/1 of Mecode village, Thiruvattortaluk,  
Kanniyakumari district.

3) Meanwhile, the petitioner has filed a writ petition in  
W.P.(MD) No. 5847 of 2021 with a prayer to issue writ of  
Mandamus , to direct the respondent to grant No Objection  
Certificate to the petitioner for setting up a petrol bunk at  
S.No.729/1, Mecode village, Thiruvattorn taluk, Kanniyakumari

district in light of the proceedings in A2/7769/2019, dated 20.03.2020 issued by the respondent dated 03.03.2021 within the time frame stipulated time frame. The Hon'ble court has passed orders on the said writ petition vide reference 2<sup>nd</sup> cited and directed the 1<sup>st</sup> respondent to consider and dispose of the petition mentioned representation on merits and in accordance with law and pass orders with in a period of four weeks from the date of receipt of a copy of this order.

3) In order to compliance of the court order and to dispose the said petition, the remarks of the Assistant Director of Geology and Mining, Kanniyakumari has been called for further action vied reference 3<sup>rd</sup> cited. Accordingly, the Assistant Director (G&M), Kanniyakumari vide reference 4<sup>th</sup> cited has furnished the remarks and stated that the S.F.No.725/3B(P) of Mecode village (proposed rough stone quarry lease area) located measuring a distance of 181 m from S.F.No.729/1B proposed for setting up of new petrol bunk and the areas proposed for grant of rough stone quarry lease situated in S.F.Nos.721/3B, 722/1B & 722/2 of Mecode village are located measuring a distance of 192 m from the area proposed for setting up of new petrol bunk. Further stated that the area proposed for setting up of new petrol bunk in S.F.No.729/1B of Mecode village falls within 300 m from the two proposed quarry lease areas and stated also that setting up of new petrol bunk will affect the two proposed quarry leases.

4) In this connection, on obedience to the orders of the Hon'ble court, the representation of the petitioner dated 03.03.2021 is disposed with the following observations.

- i. It is construed that the petrol bunk may be considered as a permanent structure. Hence, necessary safety distance of 50 metres may be adhered as per rule 36(1) of Tamil Nadu Minor Mineral Concession Rules, 1959.

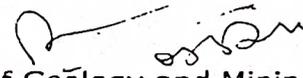
- ii. The Petrol Bunk could not be considered as an inhabited site. Hence, 300 metres safety distance not necessary.
- iii. The District Administration (DRO) is competent authority to grant installation of Petrol Bunk in district by adopting Section 144 of Petroleum Rules, 2002. Hence, necessary safety measures may be followed as per the said rules with regard to the petrol bunk to be installed.

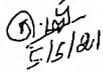
Further, based on the observations stated above, the District Collector, Kanniyakumari is requested to take appropriate action in this regard.

Sd/-L.Subramanian

Commissioner of Geology and Mining

Forwarded / By order

  
for Commissioner of Geology and Mining

  
5/5/2011

Copy to:

1. Tmt. Sylaja Kuamri,  
W/o. Suresh Kumar,  
5/345, Andoor, vandalicode,  
Kalkulam taluk,  
Kanniyakumari district-629 161.
2. The Assistant Director (G&M),  
Kanniyakumari district.

| BY R.R. AD



सत्यमेव जयते

File No: 10681  
Government of India

Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), TAMIL NADU)



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Dated 10/05/2024



To,

GEORGE MUTHIAH  
GEORGE MUTHIAH  
Thiru M. George Rajan S/o. Shri. M. N. Muthaiya, Annaillam, Monvilagam, Reethapuram Post Kanniyakumari-  
District -629159, KANNIYAKUMARI, TAMIL NADU, 629159  
geogerajanrsg@gmail.com

Sub:

Rejection of Environmental Clearance(EC) to the proposed Project under the EIA Notification 2006-and as amended thereof-regarding.

Sir,

This is in reference to your application submitted to SEIAA-TN vide proposal number SIA/TN/MIN/460565/2024 dated 29/04/2024 for Rejection of the project S.F.No 721/2, 721/3A & 725/3B(P) of Mecode Village, Thiruvattur Taluk, Kanniyakumari District, Tamil Nadu of prior Environmental Clearance(EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0108TN5501484N
(ii) File No.	10681
(iii) Clearance Type	Fresh ToR
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vi) Name of Project	Thiru. M. George Rajan Rough Stone and Gravel Quarry over an extent of 1.54.61 Ha
(vii) Name of Company/Organization	GEORGE MUTHIAH
(viii) Location of Project (District, State)	KANNIYAKUMARI, TAMIL NADU
(ix) Issuing Authority	SEIAA
(xi) Applicability of General Conditions	no

1. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-1(Part A and B)

were submitted to the Ministry for an appraisal by the SEAC under the provision of EIA notification 2006 and its subsequent amendments.

2. The above-mentioned proposal has been considered by SEIAA in the meeting held on [24/04/2024]. The minutes of the meeting and all the Application and documents submitted [(viz. Form-1 Part A, Part B)] are available on PARIVESH portal which can be accessed by scanning the QR Code above.
3. The SEIAA has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee hereby decided Rejection Environmental Clearance for instant proposal of M/s. Thiru.M.George Rajan under the provisions of EIA Notification, 2006 and as amended thereof.

The authority noted that the proposal was placed for appraisal in the 455th meeting of SEAC held on 27.03.2024. During the presentation, the SEAC had observed the following:

1. The proposed site is at a distance of approximately 5km from Kanniyakumari Wildlife Sanctuary.
2. The proposed quarry site is located in an ecologically sensitive area of Western Ghats and is surrounded by thick vegetation with rich biodiversity.
3. Further, the proposed mine lease area is in the top of a hill which appears to be a watershed which will in turn have implications on the contribution of surface runoff.
4. There is a Highway located at a distance of 140 m from the foothill of the proposed mine lease area which falls within 500 m danger zone as stipulated by the DGMS for the blasting operations and it could possibly pose a threat to the vehicles plying on the Highway.
5. Bharat Petroleum bunk is located at a distance of 200m from the proposed quarry site.
6. Also, there is a CSI Church situated at 320m and Valiyattumugam-Issaki Amman Temple at 300m from the proposed quarry site.
7. The quarrying operation will cause depletion of fertile topsoil which will lead to environmental degradation to flora and fauna in and around the area.

Based on the documents and presentation made by the proponent, SEAC after detailed discussions decided not to recommend this project proposal considering all the above factors.

Considering the sensitivity of the area, the Authority, after detailed discussions, decided to accept the decision of SEAC and decided to request Member Secretary, SEIAA-TN to grant rejection letter to proponent as per the SEAC minutes. Further, Authority decided to close and record this proposal.

4. This issues with the approval of the Competent Authority. As Per section 16, sub-section (1) of NGT Act, 2010, If any person aggrieved by this order of refusing to grant environmental clearance for carrying out any activity may prefer an appeal to the tribunal, within a period of thirty days from the date on which the order or decision or direction or determination is communicated to him.

**Additional Terms of Reference**

N/A

Annexure 1

**Plant/equipment configuration and capacity**

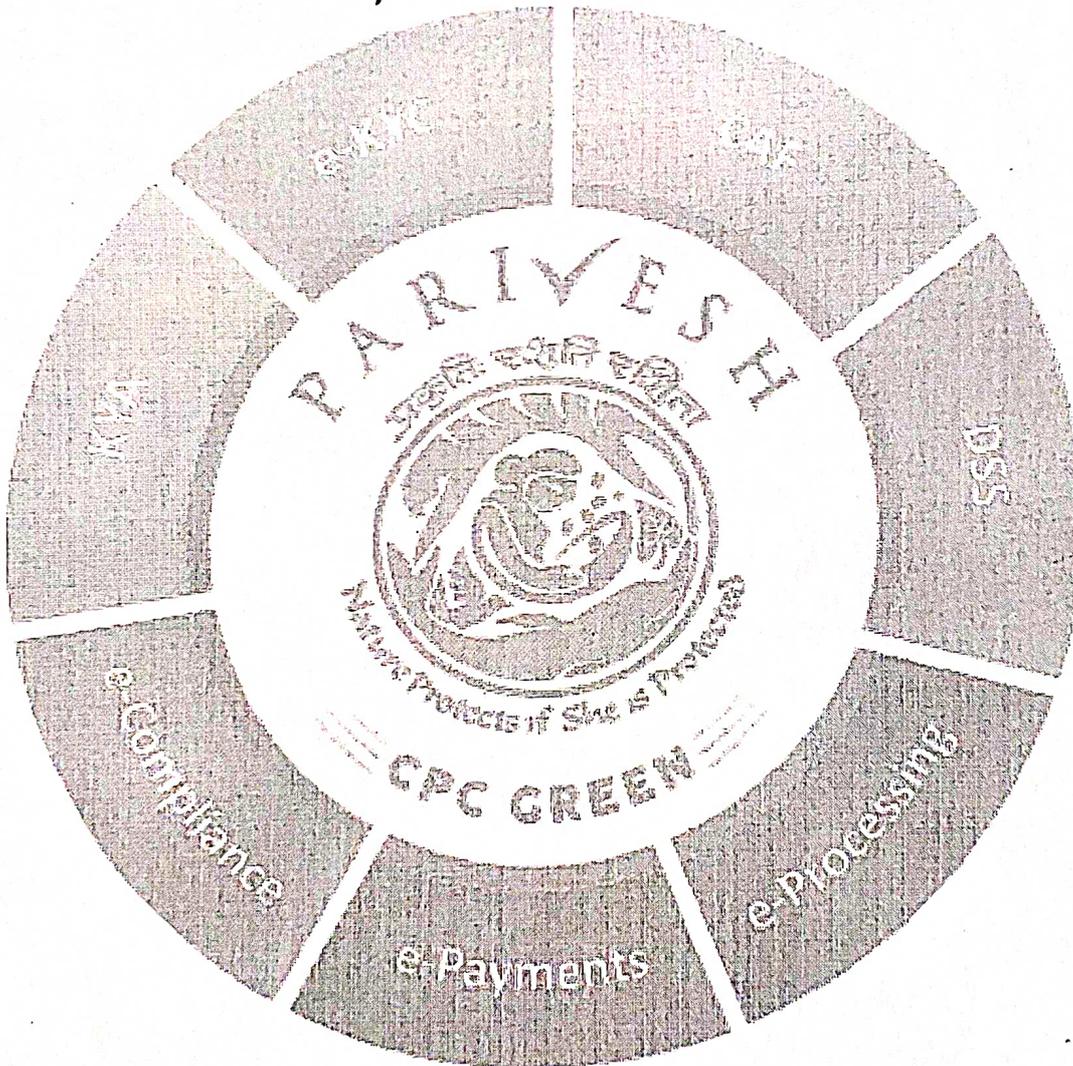
Plant / Equipment / Facility	Configuration	Remarks if any
NA	NA	NA

**Details of Products & By-products**

2006 and its

Name of the product /By-product	Product / By-product	Quantity	Unit	Mode of Transport / Transmission	Remarks (eg. CAS number)
NA	NA	NA	NA	NA	NA

Send Approval Copy To (In case of multiple use comma as separator)



Validity unknown Signature valid

Digitally Signed by : A. Rahul Nadh IAS  
Member Secretary, S. AA

Date: 10/05/2024